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NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

28-09-2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/469/2018  
PETITION NUMBER : CP/655/IB/2017  
NAME OF THE PETITIONER(S) : Gopaldasamy Ganesh Babu  
NAME OF THE RESPONDENTS : Subburaj spinning mills pvt ltd  
UNDER SECTION : 12

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. G. GANESH BABU

R P  
Subburaj Spinning Mills Pvt Ltd

L. K. R

**ORDER**

RP is present, has submitted that the period of CIR Process is likely to expire on 30.09.2018 after completion of 180 days. However, the process has not been completed due to unavoidable circumstances, and the CoCs has passed a Resolution in its 4<sup>th</sup> Meeting conducted on 18.09.2018 for extension of the period of CIRP for sixty (60) days under Section 12(2) of the I&B Code, 2016.

Heard the RP, and perused the Application along with the Resolution passed by the CoCs, this Authority is satisfied that looking to the nature of business, it has not been possible to complete the process within 180 days, and there is requirement of extension of the period of CIRP for 60 days. Therefore, the Application is **allowed**. The CIRP period is hereby extended for a further period of 60 days with the direction to the RP, to expedite the process within the time period extended. Accordingly, the Application stands **disposed of**.

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)